

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF NEESA AGRITECH AND FOODS LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NEESA AGRITECH AND FOODS LIMITED
2.	Date of incorporation of corporate debtor	29/11/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01110GJ1994PLC023697
5.	Address of the registered office and principal office (if any) of corporate debtor	Block No. 279p, Panchratna Industrial Estate, Changodar, Gujarat, India, 382213
6.	Date of closure of Insolvency Resolution Process	03/02/2026
7.	Liquidation commencement date of Corporate Debtor	03/02/2026 (Order uploaded on Hon'ble NCLT on 05/02/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Bhavik Haribhai Rupapara Registration No. IBBI/IPA-001/IP-P-02741/2022-2023/14196
9.	Address and e-mail of the liquidator, as registered with the Board	Add: 303, Silver Hill Apartment, Pal Road, Opp. Sanskar City Apartment, Opp. Ramdhan Ashram, Mavdi Area, Rajkot, Gujarat-360001 Email id: cabhavikr3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Solvenza Advisory LLP Add: Plot No. 45,51, Office No. 1, Gami Terra, Sector- 6, Sanpada, Thane, Maharashtra, India 400705 Email: liq.neesaagritech@gmail.com
11.	Last date for submission of claims	05/03/2026

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad Bench has ordered the commencement of the liquidation of the **NEESA AGRITECH AND FOODS LIMITED** on 03rd February, 2026 and the order was uploaded by the Hon'ble Registry on the National Company Law Tribunal Portal on 05th February, 2026.

The stakeholders of **NEESA AGRITECH AND FOODS LIMITED** are hereby called upon to submit their claims with proof on or before 05/03/2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/-

Mr. Bhavik Haribhai Rupapara
Registration No.: IBBI/IPA-001/IP-P-02741/2022-2023/14196

Date: 07/02/2026 Liquidator In the matter of **NEESA AGRITECH AND FOODS LIMITED**
Place: Rajkot AFA Valid till 31st December, 2026

APPENDIX IV-A

Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 27.02.2026 from 05.00 P.M. to 06.00 P.M., for recovery of Rs. 20,29,418/- (Rupees Twenty Lakh Twenty Nine Thousand Four Hundred Eighteen only) pending towards Loan Account No. HHLSUR00297861, by way of outstanding principal, arrears (including accrued late charges) and interest till 30.01.2026 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. 31.01.2026 along with legal expenses and other charges due to the Secured Creditor from BHARATBHAI SAKARIYA and JYOTIBEN BHARATBHAI SAKARIYA.

The Reserve Price of the Immovable Property will be Rs. 6,75,000/- (Rupees Six Lakh Seventy Five Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 67,500/- (Rupees Sixty Seven Thousand Five Hundred only) i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PROPERTY BEARING PLOT NO. 114, SHYAM LAKE CITY, NR. RAMVATIKA VIBHAG -3, SAYAN KATHOR ROAD, BLOCK NO. 196, 229, NEW BLOCK NO. 196 (K. J. P. BLOCK NO. 196/300), VELANJA, SURAT, GUJARAT - 394150.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com. Contact No : 0124-6910910, +91 7065451024; E-mail id : auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionfocus.in.

Sd/-

AUTHORISED OFFICER

SAMMAAN CAPITAL LIMITED

(Formerly known as

INDIABULLS HOUSING FINANCE LTD.)

Date : 02.02.2026

Place : SURAT

वैंक ऑफ बड़ौदा

Bank of Baroda

Silvassa Vapi Main Road Banch 12, 13, 14 Sai Industrial Estate, Aml, Silvassa - 396230, Dadra and Nagar Haveli (UT) Ph. 0260-2640027, Email : silsi@bankofbaroda.com

APPENDIX IV [See Rule 8(i)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notices dated 14.10.2025 calling upon the Borrowers / Guarantor / Mrs. Sapna Kumari Singh, to repay the amount mentioned in the notice being Rs. 46,33,914.12 (Rupees Forty Six Lakhs Thirty Three Thousand Nine Hundred Fourteen and Twelve Paise only) as on 10.10.2025 with further interest and expenses within 60 days from the date of notice/date of receipt of the said notice.

The Borrowers / Guarantor / Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers / Guarantor / Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 6th day of February 2026.

The Borrowers / Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of being Rs. 46,33,914.12 (Rupees Forty Six Lakhs Thirty Three Thousand Nine Hundred Fourteen and Twelve Paise only) as on 10.10.2025 and interest & expenses thereon until the full payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All the piece and parcel of Flat No. A-403 admeasuring 1079 Square Feet (carpet area), 1660 Square Feet (super built up area) of the Fourth Floor (Third Floor indicated in approved plan) of the Building No. "A6" known as "TULIP" of Wing - "A" situated in PARK CITY, bearing Silvassa Municipal Council House No. 3157 (15), constructed on the N.A. land of Survey No. 882/1/2 of Village Aml of the Union Territory of Dadra and Nagar Haveli.

Date: 06.02.2026

Place: Silvassa

Sd/-

AUTHORISED OFFICER

BANK OF BARODA

FORM C

[See rule 9 (1)]

PUBLIC NOTICE

[Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF MR. URVI UTKARSH HATHI PERSONAL GUARANTOR OF CORPORATE DEBTOR : MIKU POLYMERS AND PLASTICS LIMITED

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a bankruptcy process against the MR. URVI UTKARSH HATHI PERSONAL GUARANTOR OF CORPORATE DEBTOR : MIKU POLYMERS AND PLASTICS LIMITED residing at D-1, Janta Nagar Society, Sayed Vasna Road, Vadodra on 30/01/2026.

The creditors of MR. URVI UTKARSH HATHI PERSONAL GUARANTOR OF CORPORATE DEBTOR : MIKU POLYMERS AND PLASTICS LIMITED, are hereby called upon to submit their claims with proof on or before 21th February 2026 to the Bankruptcy Trustee (Sunil Kumar Kedia) at 210-B, 21st Century Business Center, Ring Road, Surat-395002.

The last date for submission of claims of creditors shall be 21th February 2026. The creditors may submit their claims through electronic means on email id ipsunilkedia@gmail.com, or by hand or registered post or speed post or courier at above mentioned address.

Note : Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Details of the bankruptcy trustee:

Name : Sunil Kumar Kedia

Address : 210/B, 21st Century Business Centre, Near Udhna Darwaja, Ring Road, Surat, Gujarat, 395002.

Regd. E-mail id : kedia_kedia@yahoo.com Phone number : +91 9374712689

IBBI Regn. No. : IBBI/IPA-001/IP-P00028/2016-17/10064

Date : 06/02/2026

Place : Surat

केनरा बँक Canara Bank

Mundra Branch

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/GUARANTOR/MORTGAGOR

Ref:RORA/KOTMUNDRA/03304/KINETICS/MARINECONTAINERSERVICES Date : 29.01.2026

To,

M/s. KINETICS MARINE CONTAINER SERVICES (PARTNERSHIP FIRM)

Plot No. 81/2, 105 Shakti Plaza, Shakti Plaza, Zero Point, Nana Kapaya, Taluka - Mundra, Mundra, Kachchh, Gujarat - 370421

Mrs. RITU KARTIKAY SHARMA (PARTNER)

Wadhwa Heights, E - 402, Barve Road, Landmark Near D Mart, Godrej Hill, Kalyan West City - Kalyan, District - Thane, P.o. Kalyan D.C., Maharashtra - 421301

Mr. JHA SUBODHKUMAR DAYANARAYAN (PARTNER)

S/O JHA DAYANARAYAN, Plot No. A/125, N U 10/B, Shakti Nagar, Gandhidham, Kachchh, Gujarat - 370201

Mr. KARTIKAY RAMESHCHANDRA SHARMA (AUTHORIZED SIGNATORY AND RETIRING PARTNER) Alias Mr. KARTIK RAMESHCHANDRA SHARMA

C/o. ROMI LAGISTICS, Flat No. A - 04, Hari Om Arcade, Old Thana Naka Road, Opp. Kalan Samaj Hall, Panvel, Raigarh, Panvel, Maharashtra - 410206

Dear Sir / Ma'm,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

That M/s. Kinetics Marine Container Services (Partnership Firm) Represented by Its Partners Mrs. Ritu Kartikay Sharma (Partner), Mr. Jha Subodhkumar Dayanarayan (Partner) and Mrs. Kartikay Rameshchandra Sharma (Authorized Signatory and Retiring Partner) has availed the following loans/credit facilities from our Mundra Branch from time to time :

Sr. No.	Loan No.	Loan Amount	Total Liability with interest	Rate of Interest
1	3304261000013	Rs. 30,00,000 (Limit reduced to Rs. 28,30,000 on renewal)	Rs. 29,21,099.28 (Rupees Twenty Nine Lakh Twenty One Thousand Ninety Nine and Paise Twenty Eight Only) as on 20.01.2026 Principal=Rs. 28,26,976.13, Interest and Other Charges = Rs. 94,123.15 with interest and other charges thereon	14.25% (12.25% + 2% penalty interest)

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 22.01.2026. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability as Rs. 29,21,099.28 (Rupees Twenty Nine Lakh Twenty One Thousand Ninety Nine and Paise Twenty Eight Only) as on 20.01.2026 with interest and other charges thereon from 21.01.2026 in MSME-ODI/OCC account together with further interest and incidental expenses and costs within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged are enumerated hereunder:

Mortgaged / Hypothecation Assets	Movable & Immovable Property	Name of the Holder
Mortgaged	EMT of All that Piece and Parcel of Land and Building Existing and/or to be constructed thereon having Revenue Survey No. 1/1 Residential Sub Plot No. 6 & 7 on Plot No. 24 to 29, total admeasuring 135.79 Sq. Mtr., Village - Baroi, Taluka - Mundra, District - Kutch. Boundaries are : North : Sub Plot No. 5 on Plot No. 24 to 29. South : Sub Plot No. 8 on Plot No. 24 to 29. East : Plot No. 14 to 19. West : 6.00 Mtr. Internal Road between Plots	Mrs. RITU KARTIKAY SHARMA
Mortgaged / Hypothecation Assets	Movable Property	Name of the Holder
Hypothecation	Hypothecation of Stocks/Book Debts	M/s. Kinetics Marine Container Services (Partnership Firm)

Date : 29.01.2026, Place : Mundra

Authorised Officer, Canara Bank

APPENDIX IV-A

Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Finserve Limited (formerly known as Indiabulls Commercial Credit Limited) [CIN : U65923DL2006PLC150632] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 27.02.2026 from 05.00 P.M. to 06.00 P.M., for recovery of Rs. 28,49,418/- (Rupees Twenty Eight Lakh Forty Nine Thousand Four Hundred Eighteen only) pending towards Loan Account No. HLLASRM00512642, by way of outstanding principal, arrears (including accrued late charges) and interest till 30.01.2026 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. 31.01.2026 along with legal expenses and other charges due to the Secured Creditor from SHAH MAULIK KIRTIKUMAR @ MAULIK KUMAR K SHAH (PROPRIETOR, MAULIK BOOK CENTRE) and SHAH VAISHALI MAULIK @ VAISHALI BEN M SHAH.

The Reserve Price of the Immovable Property will be Rs. 17,05,000/- (Rupees Seventeen Lakh Fifty Five Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 1,70,500/- (Rupees One Lakh Seventy Thousand Five Hundred only) i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEING SHOP / BLOCK NO. G - 6, ADMEASURING 240 SQ. FT. I. E. 22.30 SQ. MTRS. SUPER BUILT - UP AREA, AT GROUND FLOOR, ALONGWITH UNDIVIDED SHARE IN THE LAND OF JOLLY PLAZA, B/S. GIRLS POLYTECHNIC, NR. ATHWAARCADE, C. S. WARD NO. 1, AT CITY SY. NO. 528/1/2 PAIKI, MOJE ATHWA, NANPURA, SURAT - 395001, GUJARAT.

BOUNDED BY :

ON THE EAST : STAIRCASE

ON THE WEST : SHOP NO. G-5

ON THE NORTH : PARKING

ON THE SOUTH : SOUTH

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaanfinservelimited.com. Contact No : 0124-6910910, +91 7065451024; E-mail id : auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionfocus.in.

Sd/-

AUTHORISED OFFICER

SAMMAAN FINSERVE LIMITED

(Formerly known as

INDIABULLS COMMERCIAL CREDIT LIMITED)

Date : 02.02.2026

Place : SURAT

APPENDIX IV-A

Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 27.02.2026 from 05.00 P.M. to 06.00 P.M., for recovery of Rs. 25,65,502/- (Rupees Twenty Five Lakh Sixty Five Thousand and Five Hundred Two only) pending towards Loan Account No. HHLBAR00342276, by way of outstanding principal, arrears (including accrued late charges) and interest till 30.01.2026 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. 31.01.2026 along with legal expenses and other charges due to the Secured Creditor from MACHHAR AJAYKUMAR VALAMBHAI and SHILPABEN MACHHAR @ MACHHAR SHILPABEN AJAYKUMAR.

The Reserve Price of the Immovable Property will be Rs. 17,55,000/- (Rupees Seventeen Lakh Fifty Five Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 1,75,500/- (Rupees One Lakh Seventy Five Thousand Five Hundred only) i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF THE IMMOVABLE PROPERTY BEING PLOT NO. 18, ADMEASURING 96.04 SQ. MTS. AND LAND OF ROAD ADMEASURING 53.65 SQ. MTS., TOTAL ADMEASURING 149.69 SQ. MTS. EQUIVALENT TO 1610.66 SQUARE FEET ON THE LAND BEARING BLOCK / SURVEY NO. 73/1 PAIKI 1 OF NON - AGRICULTURAL OPEN LAND AND SCHEME DEVELOPED THEREON AND KNOWN AS "SHREEJI GREENS", OF MOLIE GAM KANJARI TALUKA, HALOL, IN REGISTRATION SUB DISTRICT HALOL AND REGISTRATION DISTRICT PANCHMAHAL, HALOL - 389350, GUJARAT. THE SAID PROPERTY IS BOUNDED AS UNDER :

EAST : BOUNDARY OF PLOT NO. 19

WEST : BOUNDARY OF PLOT NO. 17

NORTH : AGRICULTURAL LAND OF SURVEY NO. 73/2

SOUTH : SOCIETY ROAD OF 5.50 MTS.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No : 0124-6910910, +91 7065451024; E-mail id : auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionfocus.in.

Sd/-

AUTHORISED OFFICER

SAMMAAN CAPITAL LIMITED

(Formerly known as

INDIABULLS HOUSING FINANCE LTD.)

Date : 02.02.2026

Place : HALOL

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEESA AGRITECH AND FOODS LIMITED

1. Name of corporate debtor

NEESA AGRITECH AND FOODS LIMITED

2. Date of incorporation of corporate debtor

29/11/1994

3. Authority under which corporate debtor is incorporated / registered

ROC Ahmedabad

4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor

U01110GJ1994PLC023697

5. Address of the registered office and principal office (if any) of corporate debtor

Block No. 279p, Panchratna Industrial Estate, Changodar, Gujarat, India, 382213

6. Date of closure of insolvency Resolution Process

03/02/2026

7. Liquidation commencement date of Corporate Debtor

03/02/2026 (Order uploaded on Hon'ble NCLT on 05/02/2026)

8. Name and registration number of the insolvency professional acting as liquidator

Mr. Bhavik Haribhai Rupapara Registration No. IBBI/IPA-001/IP-P-02741/2022-2023/14196

9. Address and e-mail of the liquidator, as registered with the Board

Add: 303, Silver Hill Apartment, Pal Road, Opp. Sanskar City Apartment, Opp. Ramdhan Ashram, Mavdi Area, Rajkot, Gujarat-360001 Email id: cabhavik3@gmail.com

10. Address and e-mail to be used for correspondence with the liquidator

Solvanza Advisory LLP Add: Plot No. 45/51, Office No. 1, Gami Terra, Sector-6, Sanpada, Thane, Maharashtra, India 400705 Email: iq.neesaagritech@gmail.com

11. Last date for submission of claims

05/03/2026

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad Bench has ordered the commencement of the liquidation of the NEESA AGRITECH AND FOODS LIMITED on 03rd February, 2026 and the order was uploaded by the Hon'ble Registry on the National Company Law Tribunal Portal on 05th February, 2026.

The stakeholders of NEESA AGRITECH AND FOODS LIMITED are hereby called upon to submit their claims with proof on or before 05/03/2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Mr. Bhavik Haribhai Rupapara

Registration No.: IBBI/IPA-001/IP-P-02741/2022-2023/14196

Liquidator in the matter of NEESA AGRITECH AND FOODS LIMITED

AFA Valid till 31st December, 2026

Date: 07/02/2026

Place: Rajkot

सत्यमेव जयते

Government of Gujarat

Foundation Stone Laying Ceremony for Development Projects Worth ₹950 Crore for Ambaji Corridor Project Phase-1 at the Ambaji Pilgrimage site

By

Shri Bhupendrabhai Patel

Hon'ble Chief Minister, Gujarat

07/02/2026 11.00 AM

Danta Taluka, Banaskantha District, Ambaji

Key Developments Under Phase-1 Include

Multilevel Parking

Underpass Road

Pathways

Divya Darshan Chowk

Shaktipath

Tourist Amenities

Shakti Corridor

Sati Ghat

Gabbar Plaza

Yatri Niwas (Accommodation for Pilgrims)

Other Related Facilities

“The state-of-the-art Ambaji Corridor, equipped with modern amenities, will enhance the grandeur and dignity of the Ambaji Shakti Peeth and make every devotee's journey pleasant, enriching and memorable” - Shri Harsh Sanghavi, Hon'ble Deputy Chief Minister, Gujarat

Gujarat is marching ahead to fulfill the commitment of “Vikas Bhi, Virasat Bhi”

Ahmedabad

[illegible]

 મુથુટ હાઉસિંગ ફાઇનાન્સ કંપની લીમીટેડ રજીસ્ટર્ડ ઓફીસ : ટીબી સી, ૧૪/૨૦૦૪-૭, મુલોલે સ્ટેટ, વિસ્તારભુવન-૬૬૫ ૦૩૨, CIN : U65922KL2010PLC025624 કોર્પોરેટ ઓફીસ : ૧૨/૩૧ બી, ૧૩મો માળ, પરીલી કેસેન્ડ્રા, પોલો સી. સીટીડી ઝોન સીસી, બાંદ્રા દુર્ગા કોમ્પ્લેક્સ-૭ બ્લોક (પુર્વ), મુંબઈ-૪૦૦૦૧૧, ફોન : ૨૨૨૨-૬૨૭૨૮૧૭ ક્રોમોઇ, customer.officer@nuthoot.com						
પરિશિષ્ટ-૪ (નિયમ ૮(૧)) કબજા નોટીસ (સ્થાવર મિલકત માટે)						
જત જણાવવાનું કે મુથુટ હાઉસિંગ ફાઇનાન્સ કંપની લીમીટેડના નીચે સૂચી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટી ટાઇટલ/જનરેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાઇનાન્સિયલ એસેટોર ઝોન અને એન્જીનેયરિંગ ઓફ સિક્યોરીટી ઇન્ટરલોક ઓફ ૨૦૦૨ (૨૦૦૨ નો કાયદાના ૫૫) હેઠળ અને સિક્યોરીટી ઇન્ટરલોક (એન્જીનેયરિંગ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કાયદા ૧૩(૧૨) હેઠળ મળેલી સત્તાની રૂએ નીચે જણાવેલ દેવાદાર/જે/જમીનદાર/તેને માંગણા નોટીસ જારી કરી દેશે. જણાવેલ નોટીસ મળ્યાની તારીખથી ૯૦ દિવસ પુરતે ચયા પછી, દેવાદાર/જે/ જમીનદાર/તે રકમની સુકવણી કરવામાં નિષ્ફળ ગયે છે આથી દેવાદાર/જે/ જમીનદાર/તે અને બંને જનતાને અહીં જતા કરવામાં અને જે છે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ કાયદાની કલમ ૧૩(૪) હેઠળ ખર્ચે પાસા સત્તાનો ઉપયોગ કરવાનો અહીં નીચે જણાવેલ મિલકતોનો ભીક્ષ કરવા નીચે જણાવેલ તારીખોએ લઈ લેવાશે.						
ક્રમ નં.	લોન / દેવાદાર/સહ-દેવાદાર/ જમીનદારનું નામ	મોબાઇલ નોટીસની તારીખ	કુલ બાકી રકમ (રૂ.) માં વર્તમાન લાગુ વ્યાજ સાથે	સિક્યોરીટી એસેટ(સી) / સ્થાવર મિલકત(સી) ની વિગત	કબજાની તારીખ	
1.	LAN NO. 161000062556 ૧. રણેશભાઈ અને. સમાધી, ૨. ખમ્મડિભેન રણેશભાઈ સમાધી	19-05-2016	Rs. 10,918.51 as on 30-04-2016	કલેટ નં. ૫૦૧, સર્વે નં. ૫૬ ૫૭૫૫ નિર્મીતીગ્રામ નં. બી/૨, બ્લોક નં. ૧૩૦ પાંચમો માળ, બાંકિટ દારા રેડિસેન્ડ્રી, સરદર યોગેશભાઈ, કિરારે વોરે કોર્મિસન્ટ પ્લોટ પાસે, ગોધાયા, સાચાણ રોડ, મુરુટ, ગુજરાત, ભારત-૩૮૪૧૩૦ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને દિરસા.	05-02-2026	
2.	LAN NO. 16100006544 ૧. તાલજીભાઈ યોગેશભાઈ સમાધા, ૨. યોગેશભાઈ અંબાલાઈ સમાધા, ૩. બાવેશ બાળુભાઈ (જમીનદાર)	21-07-2016	Rs. 12,08,891.07 as on 12-07-2016	મિલકત નં. ૧ : ૧/૨/૫૦૩, બાંકિટ દારા રેડિસેન્ડ્રી, સાચાણ યોગેશભાઈ રોડ, સાચાણ, સુરત-૩૮૪૧૩૦ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને દિરસા. મિલકત નં. ૨ : રહેત નં. ૨, એફ/૫૦૩, બાંકિટ દારા રેડિસેન્ડ્રી, સાચાણ યોગેશભાઈ રોડ, સાચાણ, સુરત-૩૮૪૧૩૦ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને દિરસા.	05-02-2026	
3.	LAN NO. 11137074080 ૧. નર્મદાદેવન શાંતિલાલ સોલંકી, ૨. શાંતિલાલ ચીતાભાઈ સોલંકી	22-02-2018	Rs. 13,55,194.83 as on 21-02-2018	મિલકતનો પ્લોટ નં. ૨૯૦, વિશ્વાસ રેડિસેન્ડ્રી, બ્લોક નં. ૩૨૨, ગામ-નુંવારા, કિમ કોહિદાર, તાલુકો-સુરત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને દિરસા. ચલ્દા-સુરત : પુર્વ : પ્લોટ નં. ૨૮૮, પશ્ચિમ : રોડ, ઉત્તર : પ્લોટ નં. ૨૭૬, દક્ષિણ : પ્લોટ નં. ૨૯૬	05-02-2026	
4.	LAN NO. 10100072274 ૧. જ્યેશ્વંતિલલ વિક્રમચંદ્રિ ૨. નવકુરોને વિક્રમચંદ્રિ	14-06-2018	Rs. 7,08,716.00 as on 11-06-2018	પ્લોટ નં. ૪૨૨, બ્લોક નં. ૮૨, રેલવેનું સર્વે નં. ૧૧, બ્લોક નં. ૮૨, રેલવેનું સર્વે નં. ૧૨, બ્લોક નં. ૪૨, રેલવેનું સર્વે નં. ૧૨, રેલવેનું સર્વે નં. ૧૪, એલ્ડીસ સિટી, લાદાઈડીસ સર્કલ, ખર્તાત ખાતે સરેડા પાસે, ખેનનંદેરી, ગુજરાત-૨૮૦૦૦૫ ચલ્દા-સુરત : ઉત્તર : પ્લોટ નં. ૪૧૭, દક્ષિણ : ૦.૫૦ મીટરનો રોડ, પુર્વ : પ્લોટ નં. ૪૧૩, પશ્ચિમ : પ્લોટ નં. ૪૧૧	06-02-2026	

[illegible]

 KERALA STATE ROAD TRANSPORT CORPORATION Transport Bhavan , Fort P.O, Thiruvananthapuram-695023 E-TENDER NOTICE 	
Name of Item	Last Date of Bid submission
Tender for the Selection of Agency for Design, Development and Implementation of KSRTC Budget Tourism Cell (BTC) Digital Platform For the detailed tender document visit: www.etenders.kerala.gov.in , www.keralartc.com/tenders/purchase , e-mail: edpc.krtc@kerala.gov.in	13-Feb-2026 06:00 PM sd/ Chairman & Managing Director 07.02.2026



shubham

શુભમ હાઉસિંગ ડેવલોપમેન્ટ ફાયનાન્સ કોર્પોરેટ લીમીટેડ

ફોર્મોર આદીસ : ૪૫૫, હિંગોલ વિહાર ક્ષેત્ર IV, ગુજરાત-૧૨૩૦૦૫ (દરિયાવાળી)

ફોન : ૦૧૨૪-૪૨૨૧૨૩૦/૩૦૩૨, ઈમેલ : customercare@shubham.co વેબસાઇટ : www.shubham.co

માંગણા નોટીસ

સિક્યોરીટીદારશ્રીઓ અને સીકન્ડરુક્રાન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ડોર્સમેન્ટ ઓફ સિક્યોરીટી

જન્ટલરેટ એક્ટ, ૨૦૦૨ (અહીં પછી એક્ટ તરીકે દર્શાવેલ છે) ની કલમ ૧૩(૨) હેઠળ નોટીસ

તમારું ધ્યાન દોરવામાં આવે છે કે તમારા લોન એગ્રીમેન્ટ સિક્યોરીટી લેવાદાર શુભમ હાઉસિંગ ડેવલોપમેન્ટ ફાયનાન્સ કંપની લીમીટેડ જે તેની રજીસ્ટર્ડ ઓફીસ ૬૦૬-૬૦૮, છાત્રી માળ, બ્લોક નં. ૩૦, અંસલ ઇમ્પીરીયસ ટાવર, કોમ્પ્યુટર સીટી એવર, નરધાના વિહાર, નીલ દિલ્લી-૧૧૦૦૦૨ ખાતે ધરાવે છે અને (અહીં પછી એસએચકોએસડી તરીકે દર્શાવેલ છે) દ્વારા એનપીસી સેલેક્ટેડ વોર્શોપ ક્રાફ્ટલેલ છે અને તમે એસએચકોએસડીને તમારી લોનની કુલ બાકી રકમ ચૂકવવાના જવાબદાર છે, તમે જણાવેલ રકમ રકમ પર કારાના દરે મહત્ત્વ વ્યાજ પરમખાંસકમિલ મધ્ય, કોસ્ટ, ચાર્જ વગેરે ચૂકવવા પાલ જવાબદાર છો. આથી અને આ નોટીસની તારીખથી ૬૦ દિવસની અંદર એસએચકોએસડી પ્રલેખની તમારી સંપૂર્ણ જવાબદારીઓ નિર્માવાના જવાબદાર છો, એમ નિર્ધારિત જતાં એસએચકોએસડી સીકન્ડરી કલમ ૧૩(૪) હેઠળ સત્તાનો ઉપયોગ કરશે. દેવાદારો અને સિક્યોરીટી મિલકતોની વિગતો નીચે મુજબ છે.

ક્રમ નં.	લોન નંબર / દેવાદાર (સે) નું નામ	અરજદારનું સંસ્થાન	માંગણા નોટીસની તારીખ અને રકમ	સિક્યોરીટી એસેટ
1	Loan No. VAD_1403_0191771, રણેશ જાડેજાનામાદા અખેરી, સોનલ રણેશામાદા અખેરી	૨૬-૩૦૫, સાંઘનાથ હાઉસિંગ, દરબાર ચોકી પાસે, માંચલપુર, ગુજરાત-૩૮૦૦૧૫	15-01-2026 & ₹ 3,37,737/-	ફ્લોટ નં. ટી-૧, ચોથો માળ, નિર્માણ ફ્લોટ, દરબાર ચોકી પાસે, માંચલપુર, વડોદરા, ગુજરાત-૩૮૦૦૧૫ એરિયા : ૩૮૦ ચો. ફુટ ચતુઃસીમા : પૂર્વ : ફ્લોટ નં. ટી-૧, પશ્ચિમ : માર્શીય પ્લોટ નં. ૪ પાકી, ઉત્તર : માર્શીય પ્લોટ નં. ૧, દક્ષિણ : માર્શીય પ્લોટ નં. ૩ નં. ૨૬૪ પેકી
2	Loan No. SRT_1409_0273671, સોનિષ કિનાનામાદા માળી, છાસાબેન કિનાનામાદા માળી	૧૪૩, વડવાલા સોસાયટી, કપોદરા, ગુજરાત-૩૮૦૦૦૬	15-01-2026 & ₹ 2,27,603/-	ફ્લોટ નં. ૩૦૭, બીજો માળ, સાંઘ દર્શન ઓપર્ટમેન્ટ, પ્લોટ નં. સી/૧, સી/૨, સી/૬, શ્રી બાલાગુપ્ત ઝીન પ્લોટ નં. ૧૧૧, મોર્ષે-કપોદરા, તાલુકા-પાલસાવાળા, જિલ્લો-સુરત, ગુજરાત-૩૬૪૩૨૭, એરિયા : ૧૫૮.૦૦ ચો.મી.
3	Loan No. RAJ_1211_003520, પલનકુમાર પ્રકાશ સરદાર, વિજયકુમાર પલનકુમાર સરદારશુ	શિવ સાગર સોસાયટી, હરગંગે વે બિઝ, ઝીન લેન્ડ ચોકી પાસે, ગુજરાત-૩૬૦૦૦૪	15-01-2026 & ₹ 2,13,325/-	ચેન્નૈસુર્ત નં. ૧૩૪, પ્લોટ નં. ૧૪૩ પેકી ઉત્તર બાજુપ્રમીનમીનો સીટી સર્વે લોટ નં. ૧૨, શિવમ નગર સોસાયટી, હરગંગે વે બિઝ પાછળ, અરાર ઓ.સી. રાજકોટ પાસે, તાલુકો અને જિલ્લો-સુરત, ગુજરાત-૩૬૦૦૦૪ એરિયા : ૪૦.૦૦ ચો.મી. ચતુઃસીમા : પૂર્વ : પ્લોટ નં. ૧૬, પશ્ચિમ : રોડ, ઉત્તર : પ્લોટ નં. ૧૩, દક્ષિણ : પ્લોટની મિલકત પૈકી

સ્થળ : ગુરુગ્રામ
તારીખ : ૦૭.૦૨.૨૦૨૬

અધિકૃત અધિકારી
શુભમ હાઉસિંગ ડેવલોપમેન્ટ ફાયનાન્સ કંપની લીમીટેડ

એસેટ રીકન્સ્ટ્રક્શન કંપની (ઈન્ડિયા) લીમીટેડ. (આર્સિલ) કબજા નોટીસ પરિશિષ્ટ (નિયમ ૮(૧))

CIN : U6599MH2002PLC134884 વેબસાઈટ: www.arsil.co.in

રજીસ્ટર્ડ ઓફિસ: ઘઁ ધ્રોળે માળા, ૨૯ સેનાપતી બાપટ માર્ગ, દાદર (પશ્ચિમ), મુંબઈ-૪૦૦૦૨૮

ફોન : +૯૧ ૨૨૬૬૫૮૧૩૦૦

શાખા ઓફિસ: ઓફિસ નં. ૧૦૦૮, ૧૧મો માળ, વેસ્ટેન્ડ મોલ, જનકપુરી ફિરફડ સેન્ટર, જનકપુરી, નવી દિલ્હી પી.ઓ. ૧૧૦૦૦૬, ફોન : +૯૧ ૦૧૧ ૨૧૭૭૫ ૫૨૦૨

ફેક્સ : +૯૧ ૦૧૧ ૨૧૭૭૫ ૫૨૦૨

ઈમેલ : info@arsil.co.in, share@arsil.co.in, hr@arsil.co.in

વેબસાઈટ : www.arsil.co.in

સ્ટોક એક્ષ્ચેન્જ : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

સ્ટોક ઇન્ડિકેટર : સ્ટોક એક્ષ્ચેન્જ ઓફ ઇન્ડિયા લિમિટેડ (સેસી)

સ્ટોક સંકેત : ARSIL

આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ		IDFC FIRST Bank			
(જુની કેપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટેડ) CIN : L65110TN2014PLC097792 રજિસ્ટર્ડ ઓફીસ : કેઆરએમ હાવર્સ, આહમદા માળ, હેડરોન સેલ, સેલેટ, વેસ્ટાઇ-૬૦૦૦૩૧, ફોન : +૯૧ ૭૮ ૪૫૬ ૪૦૦૦, ફેક્સ : +૯૧ ૭૮ ૪૫૬ ૪૦૨૨					
પરિશિષ્ટ-૪ (નિયમ ૬૮(૧)) કબજા નોટીસ (સ્થાવર મિલકત માટે)					
આથી આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડમાં અમાલગમેટેડ)ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્કોચોરીટી ડાઉનગ્રેડેશન અને રીકન્ટ્રુક્શન ઓફ કમ્પાનિયનશિપ એસેટ્સ અને એન્જોફોર્સમેન્ટ ઓફ સિક્કોચોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્કોચોરીટી ઇન્વેસ્ટમેન્ટ (એન્જોફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના (નિયમ ૩) સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૧) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરીને દેવાદાર/સહ-દેવાદારો/જામીનદારો અને જામીનદારોને નીચે જણાવેલ માંગણા નોટીસમાં જણાવેલ રકમ તેમજ સુકવવાળી/ફાટકારાની તારીખ સુધી માંગણા નોટીસની તારીખ સુધી ચકત વ્યાજ અને અન્ય ચાર્જિસ સહીત અપા સુકવવા મળ્યાની તારીખ થી ૬૦ દિવસની અંદર સુકવવા જણાવ્યું હતું. દેવાદાર/સહ-દેવાદારો/જામીનદારો રકમની પાસત નોટીસવાળી કલમાં નિર્લગ્ન ગયા હોવાથી દેવાદાર/સહ-દેવાદારો/જામીનદારો અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનાર સિક્કોચોરીટી ઇન્વેસ્ટમેન્ટ (એન્જોફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી એક્ટની કલમ ૧૩ની પેઠા કલમ (૪) હેઠળ તે/તેણીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો તબ્દ લીધો છે.					
લોન અકાઉન્ટ નં.	દેવાદાર/સે સહ-દેવાદાર/સે અને જામીનદાર/સેનું નામ	મીલકત મિલકતની વિગત	માંગણા નોટીસ		કબજાની તારીખ અને પ્રકાર
			તારીખ	બાકી રકમ (રૂ.)	
57183491	૧. મીલન જગદીશભાઈ રો.પૂર્ણ મીલનભાઈ ઓગ્રા	ફલેટ નં. ૧૦૩, બિલ્ટ અપ એરિયા ફોરગ્રુપ રૂ.૦૫ સો.મી., લો સર્કિલ રેસિડેન્સીયલ બિલ્ડિંગ, "શ્રીમદ ગોવિંદ" તરીકે જાણીતી, બાંધકામ એન.એ. જમીનનો ફોરગ્રુપ રલ્ટ-૦૦ સો.મી., પલોટ નં. ૧૨૨ અને રેવેન્યુ સર્વે નં. ૨૮ પૈકી ૧ પૈકી, ગામ-દંદેશ્વર, રાજકોટ, ગુજરાત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુરસીમા : ઉત્તર : પેલેચ અને લિટ્ટર, દક્ષિણ : પલોટ નં. ૧૨૧ પછીની ખુબી જગ્યા, પૂર્વ : ફલેટ નં. ૧૦૪, પશ્ચિમ : ફલેટ નં. ૧૦૨	18.10.2025	Rs. 6,22,996.87/-	04.02.2026 કબજો
97393033 & 40452624	૧. બગડા જયભાઈ પ્રેમગુપ્તા, ૨. બગડા ભાગ્યશ્રીબેન જયભાઈભાઈ	ફલેટ નં. એ-૪૦૨, બિલ્ટ અપ એરિયા ફોરગ્રુપ રલ.૧૧ સો.મી., ચોથો માળ, બિલ્ડિંગ એ "ખંભડ ટાવર્સ" તરીકે જાણીતી રેસિડેન્સીયલ સહ કોમર્સિયલ બિલ્ડિંગ, બાંધકામ અમાલગમેટેડ એન.એ. જમીન ફોરગ્રુપ ૮૧૫-૬૧ સો.મી., પલોટ નં. ૨ અને ૩, 'જે.કે. ઝીન સિટી' તરીકે જાણીતો એરિયા મુકામ-રેવેન્યુ સર્વે નં. ૮૭ પૈકી ૩, ગામ-વાવડી, રાજકોટ, ગુજરાત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુરસીમા : પૂર્વ : અચ્ચ મિલકત, પશ્ચિમ : સેલ, ઉત્તર : અચ્ચ મિલકત, દક્ષિણ : સેલ	18.10.2025	Rs. 9,52,805.19/-	04.02.2026 કબજો
106921979	૧. પરમાર નિખીન પ્રાગગુપ્તા, ૨. પરમાર દિપાલી નિખીન	કોમ્પોઝીટ પલોટ નં. ૧૦૨, બિલ્ટ અપ એરિયા ફોરગ્રુપ રલ.૮૭ સો.મી., પહેલો માળ, 'શિવાલય કોમ્પલેક્સ' તરીકે જાણીતી બિલ્ડિંગ, બાંધકામ જમીનનો પલોટ નં. ૩૪, મુકામ-રેવેન્યુ સર્વે નં. ૧૦૦ પૈકી, ગામ-નાગાવા યોદા ટી.પી. સ્ટ્રીમ નં. ૫, ઓ.પી. નં., કાનબલ એફ.પી. નં. ૨૫૬, તાલુકો અને જિલ્લો-રાજકોટ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુરસીમા : પૂર્વ : અચ્ચ મિલકત, પશ્ચિમ : સેલ, ઉત્તર : અચ્ચ મિલકત, દક્ષિણ : સેલ	05.07.2025	Rs. 11,53,704.36/-	04.02.2026 કબજો
115791468 & 120784671	૧. ગાલા હરેશભાઈ ગોરદાસભાઈ, ૨. ગાલા રંજનાબેન હરેશભાઈ	રેસિડેન્સીયલ હાહિની જમીન એરિયા ફોરગ્રુપ રલ.૮૫ સો.મી., સમ પલોટ નં. ૪૫+૪૬/૧૬, પલોટ નં. ૪૫ અને ૪૬, 'સનહોમગ્રાઉન્ડ' તરીકે જાણીતો એરિયા, મુકામ-મલિયાસાલ-રેવેન્યુ સર્વે નં. ૩૩૩/૧ પૈકી ૨૬, ટીપી સ્ટ્રીમ નં. ૪૧, સોપનક-મલિયાસાલ, ઓ.પી. નં. ૬૫, એફ.પી. નં. ૬૫/૧, મુકામ-ગામ-મલિયાસાલ, પેટા વિસ્ત્ર અને વિસ્ત્ર-રાજકોટ, રાજકોટ-ગુજરાત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુરસીમા : પૂર્વ : ૦.૫૦ મીટરનો પલોટનો સેલ, પશ્ચિમ : પલોટનો પલોટ નં. ૩૨ અને ૩૩, ઉત્તર : અચ્ચનો પલોટ નં. ૪૭, દક્ષિણ : સમ પલોટ નં. ૪૫+૪૬/૧૬/૧૫ હંદર	08.08.2025	Rs. 17,44,052.63/-	04.02.2026 કબજો
ખાસ કીરને દેવાદાર/સહ-દેવાદારો/જામીનદારો અને જાહેર જનતાને આથી મિલકતો સાથે કોઈ મોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકતો સાથેના કોઈપણ રોડો આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડમાં અમાલગમેટેડ) ની માંગણા નોટીસમાં જણાવેલ રકમ તેમજ સુકવવાળી/ફાટકારાની તારીખ સુધી માંગણા નોટીસની તારીખ સુધી ચકત વ્યાજ અને અન્ય ચાર્જિસના ચાર્જને આધાર રાખે છે. સહી/- અધિકૃત અધિકારી આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તારીખ: ૦૪.૦૨.૨૦૨૬ સ્થાન: ગુજરાત (જુની કેપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડમાં અમાલગમેટેડ)					

[illegible][illegible][illegible]

**I arrive at a conclusion
not an assumption.**

**Inform your opinion with
detailed analysis.**

The Indian Express.
For the Indian Intelligent.

 **The Indian EXPRESS**
— JOURNALISM OF COURAGE —